

### Statutory Bodies under the Ministry of Steel, Mines and Fuel

1177. **Shri Shree Narayan Das:** Will the Minister of Steel, Mines and Fuel be pleased to state:

(a) the names of the statutory and *ad-hoc* bodies functioning under his Ministry giving reference to the resolutions or enactments under which these bodies were constituted and are functioning;

(b) the names of statutory bodies as have ceased to function after 1955;

(c) the names of *ad-hoc* bodies including Committees and Commissions which were constituted by the Ministry for specific purposes and which have already completed their works and submitted their reports since 1955, giving the dates of their constitutions, the date of submission of reports by each of them;

(d) the names of such reports which have been considered and decisions already taken;

(e) the names of such reports which are still under the consideration of the Government; and

(f) the names of such *ad-hoc* bodies which are still functioning giving the dates of their appointment and the dates on or before which they have to submit their reports to Government?

**The Minister of Steel, Mines and Fuel (Sardar Swaran Singh):** (a) to (f). The statements giving the required information are laid on the Table of Lok Sabha. [See Appendix IV, annexure No. 46].

### Statutory Bodies under the Ministry of Law

1178. **Shri Shree Narayan Das:** Will the Minister of Law be pleased to state:

(a) the names of statutory and *ad-hoc* bodies functioning under his Ministry giving reference to the resolutions and enactments under which these bodies were constituted and are functioning;

(b) the names of such statutory bodies as have ceased to function after 1955;

(c) the names of *ad-hoc* bodies including Committees and Commissions which are constituted by the Ministry for specific purposes and which have already completed their works and submitted their reports since 1955, giving the date of their constitution, the date of submission of reports by each of them;

(d) the names of such reports which have been considered and decisions already taken;

(e) the names of such reports as are still under the consideration of Government; and

(f) the names of such *ad-hoc* bodies which are still functioning, giving the dates of their appointment, and the dates on or before which they have to submit their reports to Government?

**The Minister of Law (Shri A. K. Sen):** (a) Statutory Bodies:

(i) the Election Commission—constituted in accordance with the provisions of article 324 of the Constitution;

(ii) the Income-tax Appellate Tribunal—constituted under section 5A of the Indian Income-tax Act, 1922 (11 of 1922);

(iii) the East Punjab Special Tribunal—constituted under section 3 of the Criminal Law Amendment Ordinance, 1943.

### *Ad-hoc* Bodies

(i) the Law Commission—constituted by executive order.

(b) The second Delimitation Commission which was constituted in accordance with the provisions of section 43 of the States Reorganisation Act, (Act No. 37 of 1956) finished its work and ceased to function at the end of the year 1956.

(c) None.

(d) None.

(e) None.

(f) *The Law Commission*—The Law Commission started functioning from the 16th September, 1955. No time limit has been prescribed for the submission of reports by the Commission. The Commission was in the first instance appointed till the end of the year 1956. For the present, the life of the Commission is extended upto the 31st December, 1957.

**Statutory Bodies under the Ministry of Home Affairs**

1179. **Shri Shree Narayan Das:** Will the Minister of Home Affairs be pleased to state:

(a) the names of statutory and ad-hoc bodies functioning under his Ministry at present giving reference to the resolutions or enactments under which these bodies were constituted and are functioning;

(b) the names of such statutory bodies as have ceased to function after 1955;

(c) the names of ad-hoc bodies including Committees and Commissions which are constituted by the Ministry for specific purposes and which have already completed their works and submitted their reports since 1955, giving the date of their constitution, the date of submission of reports by each of them;

(d) the titles of such reports which have been considered and decisions already taken;

(e) the names of such reports as are still under the consideration of Government; and

(f) the names of such ad-hoc bodies which are still functioning giving the dates of their appointment and the dates on or before which they have to submit their reports to Government?

**The Minister of State in the Ministry of Home Affairs (Shri Datar):** (a) to (f). A statement is laid on the Table of Lok Sabha. [See Appendix IV, annexure No. 47].

**Statutory Bodies under the Ministry of Finance**

1180. **Shri Shree Narayan Das:** Will the Minister of Finance be pleased to state:

(a) the names of statutory and ad-hoc bodies functioning under Ministry of Finance giving reference to the resolutions or enactments under which these bodies were constituted and are functioning;

(b) the names of such statutory bodies as have ceased to function after 1955;

(c) the names of ad-hoc bodies including Committees and Commissions which were constituted by the Ministry for specific purposes and which have already completed their works and submitted their reports since 1955, giving the date of their constitution the date of submission of reports by each of them;

(d) the names of such reports which have been considered and decisions already taken;

(e) the names of such reports as are still under the consideration of Government; and

(f) the names of such ad-hoc bodies which are still functioning, giving the dates of their appointment and the dates on or before which they have to submit their reports to the Government?

**The Deputy Minister of Finance (Shri B. R. Bhagat):** (a) to (f). A statement containing the requisite information is laid on the Table of Lok Sabha. [See Appendix IV, annexure No. 48].

**Statutory Bodies under the Ministry of Education and Scientific Research**

1181. **Shri Shree Narayan Das:** Will the Minister of Education and Scientific Research be pleased to state:

(a) the names of statutory and ad-hoc bodies functioning under his Ministry giving reference to the resolutions or enactments under which